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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK.

Original Application No. 790 of 1994

Pradipta Kumar Mangaraj .... Applicant

Vrs.

Union of India & Others .... Respondents

AND

Original Application No. 791 of 1994

Jitendra Nath Jagadev .... Applicant

Vrs.

Union of India & Others. .... Respondents

Cuttack this the 30th day of October, 1995.

(FOR INSTRUCTIONS)

1. Whether it be referred to the reporters or not? *no*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not? *no*

*.....*  
( N. SAHU )  
MEMBER (ADMINISTRATIVE)

*.....*  
( D.P. HIREMATH )  
VICE-CHAIRMAN

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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK.

O. A. No. 790 of 1994  
O. A. No. 791 of 1994

Cuttack this the 30th day of October, 1994.

CORAM:

THE HONOURABLE MR. JUSTICE D.P.HIREMATH, VICE CHAIRMAN  
AND  
THE HONOURABLE MR. N. SAHU, MEMBER (ADMINISTRATIVE)

.....

O. A. No. 790 of 1994

Pradipta Kumar Mangaraj, son of  
Kelu Charan Mangaraj of village  
and Post. Patrapada, PS. Khandagiri,  
District Puri now at present Khurda. .... Applicant

By the Applicant : M/s. B.Patnaik, M.K.Badu, P.K.Panda,  
Advocates.

Versus

1) Union of India represented through  
Divisional Railway Manager, South Eastern  
Railway, Khurda Road.

2) Senior Divisional Personnel Officer,  
South Eastern Railway, Khurda Road,  
Khurda.

3) Chairman, Railway Recruitment Board,  
Bhubaneswar. ....

Respondents

By the Respondents ....

-.-.-.-

O. A. No. 791 of 1994

Jitendra Nath Jagadev,  
son of late Baikuntha Bihari Jagadev,  
At/PO. Patrapada, Dist. at present Khurda. .... Applicant

By the Applicant : M/s. B.Patnaik, M.K.Badu, P.K.Panda,  
Advocates

-Versus-

- 1) Union of India represented through,  
Divisional Railway Manager,  
South Eastern Railway, Khurda Road.
- 2) Senior Divisional Personnel Officer,  
South Eastern Railway, Khurda.
- 3) Chairman, Railway Recruitment Board,  
Bhubaneswar.

.... Respondents

By the Respondents ....

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O R D E R

D.P. HIREMATH, VICE-CHAIRMAN : In both these applications, very serious allegations have been made against two persons who are not before us that they have impersonated themselves as being the petitioners in these two petitions to gain entry in the Railway Service as casual labourers.

2. It is urged that one Shri Damodar Pradhan has represented himself as Pradipta Kumar Mangaraj, petitioner in Original Application No. 790 of 1994 and Shri Debendra Behera as Jintendra Nath Jagdev, petitioner in Original Application No. 791 of 1994. It is submitted, in both these petitions, that though they were retrenched in the year 1986, while working in the South Eastern Railway, Khurda Road, in view of the order of this Tribunal in O.A. Nos. 365 and 366 of 1986, they were required to be taken back into service and when this avenue was open, the said two persons ~~were~~ impersonated themselves as petitioners thereby committed fraud on the railway authorities and got reappointed as casual labourers. Thus a case of impersonation by these two persons is now being raised.

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Though the Respondents were duly served, they have not chosen to contest or file any counter. Hence the petitioners have been heard in their absence.

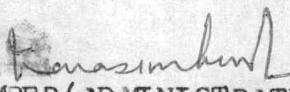
3. The Petitions of the petitioners are that they may be absorbed in the posts in which they were serving earlier and may be regularised after due enquiry and also to discharge the persons who are now working styling themselves as the persons who are entitled to be appointed namely petitioners. Rest of the averments in these petitions are not necessary to dispose of the petitions.

4. As the persons styling themselves as petitioners are not before us and all materials relating to their services are not before us, it was not possible for this Tribunal to give a finding <sup>in</sup> to one way or the other with regard to the allegations made in these two petitions. It is, therefore, necessary for us to make a direction that the Respondents 1 and 2 who are responsible for the services of the casual labourers shall ~~hold~~ go into an enquiry with regard to the impersonation alleged against these two persons mentioned above and during the enquiry, if they are satisfied that these allegations are true then initiate action against persons so impersonated <sup>ing</sup> and give relief to the petitioners in terms of the order referred to above. With these directions, we dispose of these two petitions and lay down a ~~all time~~ limit of four months from the date of receipt.

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of a copy of this order to complete the whole exercise and take necessary action as deemed fit and proper after the enquiry.

5. Thus, both these petitions are disposed of accordingly. No costs.

  
MEMBER (ADMINISTRATIVE)

  
VICE-CHAIRMAN

KN Mohanty.